

# CENTRAL INFORMATION COMMISSION

Room No. 308, B-Wing, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066

File No.CIC/LS/A/2009/001292

Appellant : Shri R.S. Walia  
Public Authority : Income Tax Department, Ropar  
(through Ms Surender Kaur, ITO, Ward 2(2))  
Date of Hearing : 8.2.2010  
Date of Decision : 8.2.2010

## **FACTS :**

The matter is called for hearing today dated 8.2.2010. Appellant is present along with Advocate Brijender Kaushik. The public authority is represented by the officer named above. It is the submission of Advocate Kaushik that the appellant has filed TEP in respect of Shri Harmohan Singh Paul sometime in 2008. A copy of the Inquiry Report has been provided to the appellant with some enclosures/annexures but some of these have been held back. He pleads for supply of remaining enclosures/annexures.

## **DECISION**

2. The matter is remanded to Shri Surender Kaur, ITO, Ward 2(2), Ropar, with the direction to consider the matter afresh and take an appropriate decision in 02 weeks time.
3. The appellant will be at liberty to move the FAA and this Commission, if aggrieved with the decision of CPIO.

Sd/-  
(M.L. Sharma)  
Central Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges, prescribed under the Act, to the CPIO of this Commission.

(K.L. Das)  
Assistant Registrar

Address of parties :-

1. Ms Surender Kaur  
ITO, Ward 2(2),  
Income Tax Department,  
264, GZS Nagar,  
Ropar, Punjab
2. Shri R.S. Walia  
House No. 260, Model Town,  
Ambala City, Haryana.